**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**AT NEW DELHI**

**ORIGINAL APPLICATION NO. 139 OF 2019**

**IN THE MATTER OF**

Mahagunpuram Apartment Owners Association Applicant(s)

Versus

Gaziabad Development Authority and Ors. Respondent(s)

**INDEX**

| **S. No.** | **Particulars** | **Page No.** |
|---|---|---|
| 1. | Compliance report on behalf of the Ghaziabad Development Authority along with Affidavit | |
| 2. | ANNEXURE A- Photograph of the Destruction of Volley Ball Ground and Development of Green Belt | |
| 3. | ANNEXURE B- Copy of the Complaint to SHO Kavinagar | |
| 4. | ANNEXURE C- Photograph of the Destruction of PCC flooring near generator and Development of Green Belt | |

| | | |
|---|---|---|
| 5. | ANNEXURE D- Photograph of the Opposition to demolition by residents and AOA | |
| 6. | ANNEXURE E- Photograph of the survey of Pocket C | |
| 7. | ANNEXURE F- Photograph of the encroachment in Pocket D and temple. | |
| 8. | ANNEXURE G- Photograph of the Master Green Area and plantation of 1680 trees. | |
| 9. | ANNEXURE H- Copy of FIR against Developer and President and Secretary of AOA | |

THROUGH

Yagyawalkya Singh and Divya Swamy
Advocate (s)
Office- A 131, Sector 46, Noida
7838848157
yagyawalkyasingh@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**AT NEW DELHI**

**ORIGINAL APPLICATION NO. 139 OF 2019**

**IN THE MATTER OF**

Mahagunpuram Apartment Owners Association Applicant(s)

Versus

Gaziabad Development Authority and Ors. Respondent(s)

**Compliance Report on behalf of Ghaziabad Development Authority**

1. This Compliance Report is being filed by the undersigned posted as Assistant Engineer at Ghaziabad Development authority. In compliance with the order dated 03/02/2022 passed by this Hon'ble Tribunal w.r.t. compliance of specific condition of environment clearance issued to M/s Mahagunpuram, Village Mehrauli, NH 24, Ghaziabad.
2. In the order dated 03/02/2022 this Hon'ble Tribunal ordered Ghaziabad Development Authority to respond to the following allegations based on the report of UPPCB in form of a compliance report:-
    i. ***"Pocket A****-The main entrance road of the society has been shown as a 9.0 meter road in the map approved by the Authority, however, its width has been increased due to*

*which there is partial encroachment on green belt of Pocket A. Also, volleyball play area has been developed in the green belt and same cannot be categorized as green belt as per MoEF norms as laid down in condition number 67 of the environmental clearance which clearly states that as per MoEF norms the green belt shall comprise of 50% trees, 25% shrubs and 25% grass. Green belt area of Pocket A has been shown as 2448.08 square meters on approved map.*

ii. ***Pocket B****-Again, the main entrance road of the society has encroached partially on the green belt of Pocket B. Also, DG sets had been installed on this green belt area. Green belt area of Pocket B has been shown as 1017.00 square meters on approved map.*

iii. ***Pocket C****-Green belt area of Pocket A has been shown as 1915.00 square meters on approved map. No major encroachment was observed in this pocket.*

iv. ***Pocket D****-Temple has been built on part of the green belt defined as Pocket D on the map approved by Ghaziabad Development Authority. Green belt area of Pocket A has been shown as 435.00 square meters on approved map. Besides these pockets, an area of around 7679.78 sqm has been mentioned as master plan green area in the map approved by the Authority but same has not been developed by the project proponent and comprises mostly of weeds and few trees.*

v. *In view of above encroachments, Revenue Department was requested to do a joint survey with Board and submit report regarding green belt area in the project. Joint survey by*

*Revenue Department and Board has been done on 28.01.2022 in presence of Mr. Anuj Vinod, (AGM) Project. Copy of the report is annexed as Annexure I of the report, major findings of the report are as below.*

a. ***Pocket A****-Green belt in this pocket which has been shown as 2448.08 sq.m. on the map measures to around 2005.81 sq.m. on site.*
b. ***Pocket B****-Green belt in this pocket which has been shown as 1017.00 sq.m. on the map measures to around 182.29 sq.m. on site.*
c. ***Pocket C****-Green belt in this pocket which has been shown as 1915.00 sq.m. on the map measures to around 1654.50 sq.m. on site.*
d. ***Pocket D****-Green belt in this pocket which has been shown as 435.00 sq.m. on the map measures to around 38.52 sq.m. on site.*
e. *Measurement of Master Plan Green area has not been done by the team as same has not been developed into a green belt till date. Thus, as is evident from above inspection note, green area, in Pockets A, B, C and D shown as 5815.08 sq.m. on the map actually measures to around 3881.81 sq.m. only and is clear violation of the map approved by the Authority.*
f. *Although green belt of 13,494.86 sq. m. (Developed area + Master Plan Green Area) has been earmarked on the approved map, same has not been developed and maintained in toto by the project proponent. Considering the total plot area of 54,630 sq.m., project proponent had*

*to develop green belt area of 8194.50 sq. m. as per condition number 10 of the environmental clearance which states that 15% of the total plot area should be green belt area. As per joint report submitted by revenue department, only 7.2% of the plot area has been found to be green during site verification."*

Hence pursuant to this Ghaziabad Development Authority Is providing its response in the form of a Compliance Report:-

**A.** That the total green belt available currently in the project is 4007.55 sqm (in pocket A,B,C,D) and 7679.78 sqm (Master Green Area) which brings the total to **11687.33** which is 21.39 % of the total plot area i.e. 54630.00 which is in consonance with the EC specific condition 10 which requires 15% of the total Plot Area to be green belt.

**B.** That pursuant to Pocket A the major encroachments were the main entrance road whose width is more than what is approved by the authority. Also the volley ball area is developed on the green belt and toilets were also built. The authority took action on the same and destroyed both the toilets the photograph of the destruction is annexed as **ANNEXURE A**. The Volley Ball and Badminton Courts built on around 1364 Sqm of land was destroyed and the encroachment was removed after the destruction the said

land was earth filled and plantation was done now the area is developed as Green Belt **(ANNEXURE A)**. That in Pocket A around 355 Sqm in roads and 230.12 Sqm around the swimming Pool is still under encroachments efforts are made to remove the encroachment but the residents of the society as well as the AOA is not allowing for the same. A complaint regarding the same is also sent to SHO Kavinagar the same is annexed herein as **ANNEXURE B**.

The status of Pocket A as on date is hereinunder:-

| **Approved Green Belt** | **Green Belt as per the Re venue department and UPPCB joint survey** | **Green Belt on which encroachment is removed** | **Green Belt available in Present** | **Green Belt with encrochment** |
|---|---|---|---|---|
| 2448.08 | 2005.81 | 302.17 (Badminton and Volley Ball Court) | 1862 | 585.12 |

**C.** That pursuant to pocket B the major encroachments were the place where generators are kept and road. Both the places were covered with PCC Flooring also a panel room was built on the same. To remove the encroachment the rad was destroyed and after earth filling a beautiful green area is developed on the same the photographs are hereinafter

attached as **ANNEXURE C**. However during this process of removal of encroachments the team faced tremendous pressure and opposition from the side of the AOA and residents (photographs of the same is hereinafter annexed as **ANNEXURE D**) because of the same further encroachments could not be removed. A complaint regarding the same is also sent to SHO Kavinagar (**ANNEXURE B)** ***but because of the Model Code of Conduct into effect in Uttar Pradesh we could not get the desired number of police force for the removal of the encroachments.***

The status of Pocket B as on date is herein under:-

| **Approved Green Belt** | **Green Belt as per the Re venue department and UPPCB joint survey** | **Green Belt on which encroachment is removed** | **Green Belt available in Present** | **Green Belt with encroachment** |
|---|---|---|---|---|
| 1017.00 | 182.29 | 72.24 (PCC road near generator) | 124.07 | 892.93 |

**D.** That in pocket C no encroachments were done. Still a total station survey was conducted because of the shape of Pocket C was uneven and it was found that in pocket C the total approved green belt area is 1915 out of which 1924.38 was

developed as green belt. The photographs of the survey of Pocket C is annexed as **ANNEXURE E**.

**E.** That pursuant to Pocket D the major encroachment was a temple constructed by the residents and AOA the same could not be removed because of tremendous pressure and opposition from the side of the AOA and residents. The photographs of the temple is annexed herein as **ANNEXURE F.**

The status of Pocket D as on date is herein under:-

| **Approved Green Belt** | **Green Belt as per the Re venue department and UPPCB joint survey** | **Green Belt on which encroachment is removed** | **Green Belt available in Present** | **Green Belt with encroachment** |
|---|---|---|---|---|
| 435.00 | 38.52 | 0.00 | 96.14 | 338.86 (Temple) |

**F.** That the Master Plan Green which measures for 14.06 % of the total project is also now developed and around 1680 trees are now planted and it is developed into a green belt. The photographs of the same is annexed herein as **ANNEXURE G.**

**G.** That the total green belt available currently in the project is 4007.55 sqm (in pocket A,B,C,D) and 7679.78 sqm (Master

Green Area) which brings the total to **11687.33** which is 21.39 % of the total plot area i.e. 54630.00 which is in consonance with the EC specific condition 10 which requires 15% of the total Plot Area to be green belt.

**H.** That based on the orders of the Hon'ble NGT dated 08.07.2021 the Vice President of GDA ordered on 8.10.2021 that the green area should be restored as per the Approved Map Plan by the Developer. That on 18.12.2021 notice was issued against the developer under Section 26 A of UP Urban Planning and Development Act 1973 based on the same a show cause notice was also issued to the developer that why is the encroachment in pocket A,B,C and D i.e Volleyball Court, roads, temple, generator and panel room is not removed? The developer replied to the same on 27.12.2021. That based on the reply the GDA issued another order dated 06.01.2022 to remove the encroachments and develop the Pockets as per the Master Plan. That a Departmental Letter was also issued to the developer that the encroachments has to be removed and the development is to be informed to the Hon'ble NGT.

**I.** That on 11.02.2022 GDA along with police officers went to remove the encroachments itself where they were successful in removal of encroachments near the generator though during this process of removal of encroachments the team faced tremendous pressure and opposition from the side of the AOA and residents and the removal/destruction was stopped by them.

**J.** That only partial CC was given to the developer. That there were several request by the developer regarding the Completion Certificate but because of the unavailability of the Green Belt/ Green Area the CC was not given. And the same will only be given after the leftover Green Area is developed.

**K.** That the total encroached green belt in pocket A, B and D is 1861.91 in which Roads, Generator and nearby PCC Flooring, passage near swimming pool developed by builder and Temple construction in Pocket D by the residents and the AOA. And the Residents and AOA are protesting and opposing any demolition of the any above mentioned structures. Hence under section 25 of the UP Apartment (Promotion of Construction Ownership and Maintenance) Act 2011 an F.I.R is already registered against the Developer,

President and Secretary of the AOA. The same is hereinafter annexed as **ANNEXURE H**

**L.** That the total green belt available currently in the project is 4007.55 sqm (in pocket A,B,C,D) and 7679.78 sqm (Master Green Area) which brings the total to **11687.33** which is 21.39 % of the total plot area i.e. 54630.00 which is in consonance with the EC specific condition 10 which requires 15% of the total Plot Area to be green belt. Though the GDA is committed to remove the encroachments and hence please grant 30 days' time to remove the other encroachments present.

**M.**It is prayed that the response is to be taken on record.

THROUGH

Yagyawalkya Singh and Divya Swamy
Advocate (s)
Office- A 131, Sector 46, Noida
7838848157
yagyawalkyasingh@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**AT NEW DELHI**

**ORIGINAL APPLICATION NO. 139 OF 2019**

**IN THE MATTER OF**

Mahagunpuram Apartment Owners Association Applicant(s)

Versus

Gaziabad Development Authority and Ors. Respondent(s)

**AFFIDAVIT**

I, Ajay Kumar Verma, aged 58 years, presently posted as Assistant Engineer, Ghaziabad Development Authority, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am authorized to represent GDA in the above-mentioned case and I am well conversant with the facts and circumstances of the case and as such competent to swear this affidavit in my official capacity.
2. That I have read and understood the contents of the present Affidavit and say that the contents are true and correct as per the official record available with my office and my belief.
3. That the contents of the Affidavit are drafted under my instructions, and I have understood the same.
4.

अ0 DEPONENT
सहायक अभियन्ता
प्रवर्तन जोन-

VERIFICATION:-

Verified at New Delhi on ____this day of March, 2022 that the contents of the above affidavit are true and correct to my knowledge and nothing is concealed therefrom.

अ0 DEPONENT
सहायक अभियन्ता
प्रवर्तन जोन-

ANNEXURE A
Photograph of the Destruction of Volley Ball Ground and Development of Green Belt

# GREEN - A

ग्रीन A मे बने 2 टॉयलेट जिनको तोड़ दिया गया हैं

13

उक्त दोनों टॉयलेट तोड़ दिये गये हैं

JCB

ग्रीन A में पूर्व में स्थित बैडमिंटन एवं बॉलीवाल कोर्ट को समाप्त कर इस भाग एवं इसके आस पास स्थित लगभग 1364 वर्ग मीटर भूमि पर लगभग 3 से 4 फिट अर्थ फिलिंग करा कर वृक्षारोपण एवं ग्रीन विकसित करा दिया गया हैं

रात्रि में लेवलिंग का कार्य करती हुई JCB

CAT

ग्रीन A के अंतर्गत बैडमिंटन एवं बॉलीवाल कोर्ट ग्रीन में विकसित करा दिया गया हैं

ग्रीन A के अंतर्गत बैडमिंटन एवं बॉलीवाल कोर्ट एवं इसके साथ लगे 1364 वर्ग मीटर पर 3-4 फिट अर्थ फिलिंग करा कर विकसित किया गया ग्रीन

ANNEXURE B

Copy of the Complaint to SHO Kavinagar

# गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2000, एवं I.S.O.-14001-2004 प्रमाणित संस्था

पत्रांक – G15 /प्रवर्तन जोन–4/2021–22 दिनाँक – 16-3-2022

सेवा में,

**थाना प्रभारी,**
थाना–कविनगर
गाजियाबाद।

**विषयः– मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0–139/2019 में मा0 अधिकरण के आदेश दिनांक 08.07.2021 एवं 03.02.2022 के अनुपालन मे बाधा डालने एवं स्वीकृत ग्रीन के अन्तर्गत अतिक्रमण करने पर सम्बन्धित व्यक्तियो के विरूद्ध प्राथमिकी दर्ज किये जाने के सम्बन्ध मे।**

महोदय,

कृपया उपरोक्त विषयक प्राधिकरण के अवर अभियन्ता, श्री अशोक कुमार अरोडा द्वारा इस सम्बन्ध में दी गयी तहरीर मूल रूप से संलग्न करते हुए इस आशय से प्रेषित है कि तदनुसार अवैध निर्माणकर्ता/विकासकर्ता के विरूद्ध आई.पी.सी. की सुसंगत धाराओं के अन्तर्गत प्राथमिकी दर्ज करते हुये आवश्यक कार्यवाही करने का कष्ट करें।

**संलग्नकः–.** उपरोक्तानुसार **मूल तहरीर।**

प्रभारी प्रवर्तन जोन–4

# गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2000, एवं I.S.O.-14001-2004 प्रमाणित संस्था

## तहरीर

सेवा में,

**थाना प्रभारी,**
थाना–कविनगर
गाजियाबाद।

**विषयः– मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0–139/2019 में मा0 अधिकरण के आदेश दिनांक 08.07.2021 एवं 03.02.2022 के अनुपालन मे बाधा डालने एवं स्वीकृत ग्रीन के अन्तर्गत अतिक्रमण करने पर सम्बन्धित व्यक्तियो के विरूद्ध प्राथमिकी दर्ज किये जाने के सम्बन्ध मे।**

महोदय,

कृपया अवगत कराना है कि एन0एच0–24 स्थित ग्राम महरौली, डासना, जिला–गाजियाबाद के अराजी सं0–839, 840, 841, 853, 854, 855, 1037, 1038 पर महागुनपुरम ग्रुप हाउसिंग पर मैसर्स महागुन रियल एस्टेट प्रा0 लि0 द्वारा गाजियाबाद विकास प्राधिकरण में तलपट मानचित्र स्वीकृत कराकर महागुनपुरम नामक ग्रुप हाउसिंग सोसायटी विकसित की गई है। स्वीकृत तलपट मानचित्र मे क्रमशः ए0, बी0, सी0 एवं डी0 भाग के कुल क्षेत्रफल क्रमशः 2448.08 वर्ग मी0, 1017.00, 1915.00 एवं 435.00 वर्ग मी0 अर्थात कुल क्षेत्रफल 5815.08 वर्ग मी0 पर ग्रीन एरिया विकसित किया जाना था किन्तु स्थल पर ग्रीन ए0 पर स्वीमिंग पूल एवं सडक, ग्रीन बी0 पर जेनरेटर, पैनल रूम एवं पक्का फर्श तथा ग्रीन डी0 पर मन्दिर का निर्माण किया गया है जिसके विरूद्ध महागुनपुरम सोसायटी के अपार्टमेन्ट ऑफ ऑनर्स एसोसिएशन (ए0ओ0ए0) द्वारा मा0 राष्ट्रीय हरित अधिकरण में वाद सं0–139/2019 योजित किया गया है।

प्रश्नगत वाद सं0–139/2019 (पूर्व ओ0ए0 नं0–06/2018) महागुनपुरम अपार्टमेन्ट ऑनर्स एसोसिएशन बनाम गाजियाबाद विकास प्राधिकरण व अन्य में मा0 अधिकरण द्वारा दिनांक 08.07.2021 एवं 03.02.2022 को पारित आदेशो में प्राधिकरण द्वारा स्वीकृत मानचित्र मे दर्शित ए0, बी0, सी0 एवं डी0 ग्रीन में स्थित अतिक्रमण को हटाकर ग्रीन क्षेत्र विकसित किये जाने के आदेश पारित किये गये है।

उपरोक्त आदेश के क्रम में अवगत कराना है कि ग्रीन क्षेत्र में निर्मित उपरोक्त अतिक्रमण को हटाने हेतु विकासकर्ता श्री अमित जैन, आदि डायरेक्टर महागुन रियल एस्टेट प्रा0 लि0, पंजीकृत कार्यालय सी–227, विवेक विहार फेज–1, दिल्ली–110095 को पत्र प्रेषित किया गया जिसके क्रम में विकासकर्ता द्वारा प्राधिकरण को लिखित मे अवगत कराया गया है कि ग्रीन एरिया डी0 के अन्तर्गत मन्दिर का निर्माण महागुनपुरम अपार्टमेन्ट ऑनर्स एसोसिएशन द्वारा कराया गया है।

मा0 अधिकरण के उपरोक्त आदेशो के क्रम में उपरोक्तानुसार किये गये अतिक्रमण को कई बार हटाये जाने का प्रयास किया गया, लेकिन विकासकर्ता द्वारा प्रश्नगत अतिक्रमण नहीं हटाया जा रहा है, साथ ही साथ महागुनपुरम अपार्टमेन्ट ऑनर्स एसोसिएशन द्वारा भी अतिक्रमण हटाये जाने का विरोध किया जा रहा है जो मा0 अधिकरण के आदेशो की अवहेलना एवं सरकारी कार्य मे बाधा उत्पन्न करने की कार्यवाही है जिसके कारण मा0 अधिकरण के आदेशो का पूर्ण अनुपालन नहीं हो पा रहा है।

उपरोक्त परिस्थितियो को दृष्टिगत रखते हुए विकासकर्ता श्री अमित जैन आदि पंजीकृत कार्यालय सी–227, विवेक विहार फेज–1, दिल्ली–110095 एवं अपार्टमन्ट ऑनर्स एसोसिएशन के अध्यक्ष श्री यशपाल यादव, निवासी– फ्लैट सं0–556, गंगा टावर, महागुनपुरम ग्रुप हाउसिंग, एन0एच0–24, गाजियाबाद एवं महासचिव श्री ईश्वर चन्द जिन्दल, फ्लैट सं0–256, गंगा टावर निवासी– महागुनपुरम ग्रुप हाउसिंग, एन0एच0–24, गाजियाबाद के विरूद्ध उ0प्र0 अपार्टमेन्ट (प्रमोशन ऑफ कन्सट्रक्शन, ऑनर्सशिप एण्ड मेन्टेनेन्स) एक्ट की धारा–25 एवं सरकारी कार्य मे बाधा पहुंचाने के लिए इनके विरूद्ध प्राथमिकी दर्ज करने का कष्ट करे।

दिनांक 16.03.2022

16/03/22

(अशोक कुमार अरोडा)
अवर अभियन्ता
गाजियाबाद विकास प्राधिकरण

ANNEXURE C

Photograph of the Destruction of PCC flooring near generator and Development of Green Belt

# GREEN - B

ग्रीन B क्षेत्र के अंतर्गत जनरेटर रखे स्थल एवं जेनेरेटर के आस पास स्थित pcc फ्लोरिंग का निरीक्षण करते अधिकारीगण

Green-B के अंतर्गत जेनेरेटर रखे स्थल के आसपास दूसरी ओर स्थित pcc सड़क जिसे तोड़ कर ग्रीन विकसित कर गया

ग्रीन B के अंतर्गत निर्मित पैनल रूम

ग्रीन B  मे उपरोक्त वर्णित सड़क को तोड़ कर ग्रीन विकसित कराई गई सड़क का दृश्य

ANNEXURE D
Photograph of the Opposition to demolition
by residents and AOA

ग्रीन B के अतिक्रमण को तोड़ने का विरोध करते AOA के व्यक्ति

सचिव GDA के महागुनपुरम के निरीक्षण के समय ग्रीन A,B तथा ग्रीन D मे स्थित अतिक्रमण को हटाने का विरोध करते AOA के पदाधिकारी

ANNEXURE E

Photograph of the survey of Pocket C

NLT-40

ANNEXURE F
Photograph of the encroachment in
Pocket D and temple.

ANNEXURE G
Photograph of the Master Green
Area and plantation of 1680 trees.

# MASTER PLAN

# GREEN LAND

7679 वर्ग मीटर मास्टरप्लान ग्रीन पर विभिन्न प्रजाति के 1680 वृक्ष लगा कर सघन वृक्षारोपण करा दिया गया हैं।

मास्टरप्लान ग्रीन एरिया में JCB मशीन द्वारा भूमि समतलीकरण का कार्य होते हुये।

JCB
JCB

JCB

JCB
JCB

# ANNEXURE H
# Copy of FIR against Developer and President and Secretary of AOA

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

## FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया सहिता के तहत)

1. District (जिला): गाजियाबाद P.S. (थाना):कवि नगर Year (वर्ष): 2022
FIR No. (प्र.सू.रि. सं.):0350 Date &Time of FIR (प्र.सू.रि. की दिनांक/समय):17/03/2022 14:26 बजे

2.

| S.No. (क्र.सं.) | Acts (अधिनियम) | Sections (धारा(एँ)) |
|---|---|---|
| 1 | भा ट स 1860 | 353 |

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): Date From (दिनांक से ): Date To ( दिनांक तक ):
Time Period (समय अवधि): Time From (समय से ): Time To (समय तक):

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई ):
Date (दिनांक ): 17/03/2022 Time (समय): 14:26 बजे

(c) General Diary Reference (रोजनामचा संदर्भ ):
Entry No. (प्रविष्टि सं.):040 Date & Time (दिनांक और समय): 17/03/2022 14:26 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S.(थाना से दूरी और दिशा ):दक्षिण, 05 किमी Beat No. (बीट सं.):
(b) Address (पता): महागुनपुरम
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S.(थाना का नाम): District(State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता ):
(a) Name (नाम): श्री अशोक कुमार अरोडा
(b) Father's/Husband's Name(पिता / पति का नाम) :
(c) Date/Year of Birth (जन्म तिथि / वर्ष ): 1972 (d) Nationality (राष्ट्रीयता): भारत
(e) UID No. (यूआईडी सं.):
(f) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान ):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

| S.No.(क्र.सं.) | Id Type (पहचान पत्र का प्रकार) | Id Number (पहचान संख्या) |
|---|---|---|
| 1 | | |

(h)Address (पता):

| S.No.(क्र.सं.) | Address Type (पता का प्रकार) | Address (पता) |
|---|---|---|
| 1 | वर्तमान पता | अवर अभियन्ता प्रवर्तन जोन 4,गाजियाबाद,गाजियाबाद,उत्तर प्रदेश,भारत |
| 2 | स्थायी पता | अवर अभियन्ता प्रवर्तन जोन 4,गाजियाबाद,गाजियाबाद,उत्तर प्रदेश,भारत |

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

| S.No.(क्र. सं.) | Name (नाम) | Alias (उपनाम) | Relative's Name (रिश्तेदार का नाम) | Present Address (वर्तमान पता) |
|---|---|---|---|---|
| 1 | महागुनपुरम अपार्टमैंट आनर्स एसोसिएशन | | | 1. महागुनपुरम ,कवि नगर,गाजियाबाद, उत्तर प्रदेश,भारत |
| 2 | निर्माणकर्ता व विकासकर्ता | | | 1. महागुनपुरम,गाजियाबाद,उत्तर प्रदेश, भारत |

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पति का विवरण):

| S.No. (क्र. सं.) | Property Category (संपति श्रेणी) | Property Type (सम्पति का प्रकार) | Description (विवरण) | Value(In Rs/-) (मूल्य (रु में)) |
|---|---|---|---|---|

10. Total value of property (In Rs/-)-सम्पति का कुल मूल्य(रु मे):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो ):

| S.No. (क्र. | UIDB Number (यू.डी.प्रकरण सं.) |
|---|---|

12. First Information contents (प्रथम सूचना तथ्य ):
नकल तहरीर....(CAD) गाजियाबाद विकास प्राधिकरण विकास पथ, गाजियाबाद। I.S.O.-9001-2000, एव 1.S.O. -14001-2004 प्रमाणित संस्था तहरीर सेवा मे, थाना प्रभारी, थाना-कविनगर गाजियाबाद। विषय:- मा0 राष्ट्रीय हरित अधिकरण मे योजित वाद सं0-139/2019 मे मा0 अधिकरण के आदेश दिनांक08.07.2021 एव 03.02.2022 के अनुपालन मे बाधा डालने एवं स्वीकृत ग्रीन के अन्तर्गत अतिक्रमण करनेपर सम्बन्धित व्यक्तियो के विरूद्ध प्राथमिकी दर्ज किये जाने के सम्बन्ध मे। महोदय,कृपया अवगत कराना है कि एन0एच0-24 स्थित ग्राम महरौली, डासना, जिला-गाजियाबाद के अराजी स0-839, 840, 841, 853, 854, 855, 1037, 1038 पर महागुनपुरम ग्रुप हाउसिंग पर मैसर्स महागुन रियल एस्टेट प्रा0 लि0 द्वारा गाजियाबाद विकास प्राधिकरण मे तलपट मानचित्र स्वीकृत कराकर महागुनपुरम नामक ग्रुप हाउसिंग सोसायटी विकसित की गई है। स्वीकृत तलपट मानचित्र मे कमश: ए0, बी0, सी0 एव डी0 भाग के कुल क्षेत्रफल कमश: 2448.08 वर्ग मी0, 1017.00, 1915.00 एव 435.00 वर्ग मी0 अर्थात कुल क्षेत्रफल 5815.08 वर्ग मी0 पर ग्रीन एरिया विकसित किया जाना था किन्तु स्थल पर ग्रीन ए0 पर स्वीमिंग पूल एवं सडक, ग्रीन बी0 पर जेनरेटर, पैनल रूम एवं पक्का फर्श तथा ग्रीन डी0 पर मन्दिर का निर्माण किया गया है जिसके विरूद्ध महागुनपुरम सोसायटी के अपार्टमेन्ट ऑफ ऑनर्स एसोसिएशन (ए0ओ0ए0) द्वारा मा0 राष्ट्रीय हरित अधिकरण में वाद स0-139/2019 योजित किया गया है।प्रश्नगत वाद स0-139/2019 (पूर्व ओ0ए0 न0-06/2018) महागुनपुरम अपार्टमेन्ट ऑनर्स एसोसिएशन बनाम गाजियाबाद विकास प्राधिकरण व अन्य मे मा0 अधिकरण द्वारा दिनांक 08.07.2021 एवं 03.02.2022 को पारित आदेशो मे प्राधिकरण द्वारा स्वीकृत मानचित्र मे दर्शित ए0, बी0, सी0 एव डी0 ग्रीन मे स्थित अतिक्रमण को हटाकर ग्रीन क्षेत्र विकसित किये जाने के आदेश पारित किये गये है।उपरोक्त आदेश के क्रम मे अवगत कराना है कि ग्रीन क्षेत्र मे निर्मित उपरोक्त अतिक्रमण को हटाने हेतु विकासकर्ता श्री अमित जैन, आदि डायरेक्टर महागुन रियल एस्टेट प्रा0 लि0, पंजीकृत कार्यालय सी-227, विवेक विहार फेज-1, दिल्ली-110095 को पत्र प्रेषित किया गया जिसके कम मे विकासकर्ता द्वारा प्राधिकरण को लिखित मे अवगत कराया गया है कि ग्रीन एरिया डी0 के अन्तर्गत मन्दिर का निर्माण महागुनपुरम अपार्टमेन्ट ऑनर्स एसोसिएशन द्वारा कराया गया है। मा अधिकरण के उपरोक्त आदेशो के क्रम मे उपरोक्तानुसार किये गये अतिक्रमण को कई बार हटाये जाने का प्रयास किया गया, लेकिन विकासकर्ता द्वारा प्रश्नगत अतिक्रमण नही हटाया जा रहा है, साथ ही साथ महागुनपुरम अपार्टमेन्ट ऑनर्स एसोसिएशन द्वारा भी अतिक्रमण हटाये जाने का विरोध किया जा रहा है जो मा0 अधिकरण के आदेशो की अवहेलना एव सरकारी कार्य में बाधा उत्पन्न करने की कार्यवाही है जिसके कारण मा0 अधिकरण के आदेशो का पूर्ण अनुपालन नही हो पा रहा है।उपरोक्त परिस्थितियो को दृष्टिगत रखते हुए विकासकर्ता श्री अमित जैन आदि पंजीकृत कार्यालय सी-227, विवेक विहार फेज-1, दिल्ली-110095 एवं अपार्टमन्ट ऑनर्स एसोसिएशन के अध्यक्ष श्री यशपाल यादव, निवासी- फ्लैट स0-556, गंगा टावर, महागुनपुरम ग्रुप हाउसिंग, एन0एच0-24, गाजियाबाद एवं महासचिव श्री ईश्वर चन्द जिन्दल, फ्लैट सं0-256, गंगा टावर निवासी- महागुनपुरम ग्रुप हाउसिंग, एन0एच0-24, गाजियाबाद के विरूद्ध उ0प्र0 अपार्टमेन्ट (प्रमोशन ऑफ कन्सट्रक्शन,

ऑनर्सशिप एण्ड मेन्टेनेन्स) एक्ट की धारा-25 एवं सरकारी कार्य में बाधा पहुंचाने के लिए इनके विरूद्ध प्राथमिकी दर्ज करने का कष्ट करेादिनांक 16.03.2022 हस्ताक्षर अग्रेजी अपठनीय (अशोक कुमार अरोडा)अवर अभियन्ता गाजियाबाद विकास प्राधिकरण नोट लेखक एफआईआर हे0का0 265 मोहर सिह, टाईप सीसीटीएनएस का0 55 सचिन कुमार

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है

(1) Registered the case and took up the investigation: or

(2) Directed (Name of I.O.) (जाच अधिकारी का नाम): Goodvir Singh Rank (पद): SI (Sub-Inspector) No.( सं.): to take up the Investigation (को जाच अपने पास में लेने के लिए निर्देश दिया गया)

(3) Refused investigation due to (जांच के लिए ):

or (के कारण इकार किया

(4) Transferred to P.S. District

on point of jurisdiction (को क्षेत्राधिकार के कारण

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनाक और समय):

थाना—कविनगर जनपद—गाजियाबाद

17/8/22

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name (नाम): PS KAVI NAGAR
Rank(पद): I (Inspector)
No.(सं.): 9454403416